## CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDER SHEET**

## **ORDERS OF THE TRIBUNAL**

29.01.2013

OA No. 55/2013

Mr. C.B. Sharma, Counsel for applicant.

The present OA has been filed against the arbitrary, illegal and unjustified action of the respondents in connection with imposing of penalty of recovery of Rs.9,520/- by way of adjustment from the due amount of leave encashment available after retirement vide order dated 28.06.2011 (Annexure A/1). The applicant has filed an appeal dated dated And Keen 09.08.2012() (Annexure A/7) against the order applicant dated 28.06.2011. When the appeal of the 09.08.2011 was not decided, the applicant served a legal notice for demand of justice dated 19.01.2012 (Annexure A/8) through his counsel to decide his appeal dated 09.08.2011.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I direct the respondents to consider and decide the appeal of the applicant dated 09.08.2011 (Annexure A/7) and legal notice for demand of justice of the applicant dated 19.01.2012 to decide his appeal dated 09.08.2011 (Annexure A/8) expeditiously by passing a reasoned & speaking order but not beyond the period of two months from the date of receipt of a copy of this order.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar)
Member (A)

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